

Single Bench

## NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH** KOLKATA

C.P.No.126/KB/2017 CORAM: Hon'ble Member (J) Ms. Manorama Kumari

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 9th August, 2017, 10.30 A.M

Name of the Company		Tractors India Pvt.LtdVersus- P.K.Ores Pvt.Ltd.		
Under Section		9 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

RISHAV BANERJEE, ADV Retitioner 1.

Kulaw Barenjee 9/8/17

- 2. MR. SHOUNAK MITRA, HOW
- 3. MR. ZULFIBAR ALI AL QUADERI, Adv

4. Amit Rumar Muhevi, Adv

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S. Kauslar Basu

09-08-2017 - CP No. 126/KB/2017 - Tractors India Pvt. Ltd. Vs. PK Ores Pvt. Ltd.

## ORDER

The Ld. Lawyer on behalf of the Operational creditor as well as on behalf of the Corporate Debtor are present.

The National Company Law Appellate Tribunal has passed a specific order that the petition filed by the Operational Creditor under Section 9 of the IBC Code is not maintainable. Consequent upon which a direction has been made to the adjudicating authority to close the proceeding by fixing the fee of the Insolvency Resolution Professional which is to be paid by the Operational Creditor.

Since the IRP is not present today and the Ld. Lawyer on behalf of the Operational Creditor is also not in a position to say with regard to the remuneration of the IRP, I find that IRP's presence is required before fixing any remuneration.

The IRP is directed to be present in the Court.

Fix on tomorrow, i.e. on 10-08-2017.

MANORAMA KUMARI MEMBER(J)